

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/3518/2020**

This the 11<sup>th</sup> day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Manmohan Singh, Age 52 years S/o Lt. Sh. Partap Singh, R/o Ward No. 3, Rajbagh, Tehsil: Marheen, District: Kathua.
2. Zakir Hussain, Age 42 years, S/o Lt. Nazir Ahmed, R/o Sahar, Longate, Tehsil & District Kathua.

.....Applicants

(Advocate:- Mr. Ankur Sharma)

**Versus**

1. State of Jammu & Kashmir Through Commissioner/Secretary, Directorate of Agriculture, Civil Secretariat, Srinagar/Jammu.
2. The Director, Agriculture Department, Jammu.
3. Chief Agriculture Officer, Kathua.

.....Respondents

(Advocate: Mr. Amit Gupta, A.A.G.)

**ORDER [ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicants submits that the applicants are seeking placement in Executive Field Cadre from Ministerial cadre of Agriculture Department on the basis of Basic Agriculture Training obtained by the applicants vide Government order No. 202 Agri. of 2007 dated

24.02.2007 along with all consequential benefits especially seniority in the Executive Field Cadre.



2. Learned counsel for the applicants further submits that the applicants would be satisfied, in case, a direction is issued to the respondents to consider the aforesaid prayer of the applicants within the stipulated period of time.
3. Looking to the limited prayer of the applicants, the T.A. is disposed of with direction to the respondents to consider the case of the applicants for placement in Executive Field Cadre from Ministerial cadre of Agriculture Department on the basis of Basic Agriculture Training obtained by the applicants vide Government order No. 202 Agri. of 2007 dated 24.02.2007 along with all consequential benefits especially seniority in the Executive Field Cadre within a period of two months from today and with intimation to the applicants. While considering the case of the applicants, the respondents would treat this O.A. as representation of the applicants.
4. It is made clear that we have not expressed any opinion on the merits of the case.
5. There shall be no order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

/M.M/